



IN THE HIGH COURT OF SIKKIM

CIVIL JURISDICTION

CONT. CAS (C) No. 01 of 2009

ADUP TSHERING BHUTIA

~~-Appellants (s)-~~
Petitioner (s)

Versus

O.H.SUBBA (I.G.P.) & ORS.

CONTEMPTOR/Respondent (s)
Opposite party (s)

~~-Appellant-~~

DR. DOMA T. BHUTIA

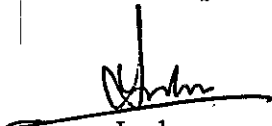

For

Petitioner
(Advocate (s))

Respondent

For

Opposite Party
(Advocate (s))

Serial No.	Date	Order (s) with Signature (s)
1	2	3
01.	15-07-2009 (Saikia, CJ)	<p>PRESENT: HON'BLE THE CHIEF JUSTICE MR. JUSTICE AFTAB H. SAIKIA HON'BLE MR. JUSTICE A.P. SUBBA, JUDGE</p> <p>Dr. Doma T. Bhutia, learned Counsel for the petitioner submits that she may be permitted to withdraw this petition to file afresh. Permission is granted.</p> <p>This Cont. Case stands disposed of.</p> <p style="text-align: center;">  Judge.  Chief Justice. </p>
	rsr/jks	